

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 268/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Solar Hybrid Power Projects (Tranche-VIII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines of the Government of India.

Date of Hearing : **5.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Juniper Green Energy Private Limited (JGEPL) & Ors.

Parties present : Ms. Aakanksha Bhola, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed under Section 63 of the Electricity Act, 2003 for the adoption of tariff for 1200MW Wind Solar Hybrid Power Projects (Tranche-VIII) connected with the Inter State Transmission System (ISTS) and selected through competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Power Projects*" dated 21.08.2023 ('the Hybrid Guidelines') issued by the Ministry of Power, Government of India and subsequent amendments thereof.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- (c) The Petitioner to file the following information/details, on an affidavit, within three weeks:
 - (i) Status of the execution of PPAs and PSAs and the anticipated timeline for tying up the entire awarded capacity.

(ii) Document/certification indicating that the bid evaluation authority has satisfied itself that the price of selected offer is reasonable and consistent with the requirement as per Clause 12.2 of the Hybrid Guidelines.

3. The matter will be listed for hearing on **10.10.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)